

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109- C.P.(IB)/111(AHM)2021  
With  
ITEM No. 110- IA/500(AHM) 2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Navkar Enterprise

.....Applicant

V/s

Milano Papers Pvt Ltd

.....Respondent

**Order delivered on 05/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. S.V. Kadam, Adv. for Ms. Dhawani Lakhani, Adv.

For the Respondent

: Mr. Vivek Singh Pawar, Proxy Adv.

**ORDER**

It is seen that again Form-D has not been filed.

Learned Proxy Counsels for both sides, request for adjournment in the matter.

At the requests of the Proxy Counsels, the matter stands adjourned to 04.03.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**